

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2188
ANSWERED ON:27.03.2012
ILLEGAL SOCIETIES IN DELHI
Gangaram Shri Awale Jaywant

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of rules/legislations enacted by the Government for better town planning of the city ;
- (b) whether illegal societies are mushrooming in Delhi and they are not complying with the rules/laws enacted by the Government ;
- (c) if so, the details thereof; and
- (d) the stringent steps taken against such societies by the Government?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Delhi Development Act 1957 provides for preparation of Master Plan for comprehensive and orderly development of Delhi . The Master Plan of Delhi (MPD) was first prepared and enforced for the period 1962-1982 and subsequently extensive modifications have been carried out to the Master Plan with the perspective period of 2001 and then up to 2021.

The MPD-2021 prepared by the DDA as an extensive modification to the MPD-2001 has been approved by the Central Government under sub section 11A(2) of DD Act, 1957 and notified vide S.O. No. 141(E) on 07.02.2007.

For the better Town Planning of the city the rules/regulations/building bylaws are formulated under Section 57 of the DD Act. Various regulations have been notified to meet the objectives of planned development. Recently the following two regulations have been notified with the approval of the Government.

I. The Building Regulations for Special Area, Unauthorized Regularized Colonies and Villages have been notified by DDA vide S.O. No. 97 (E) Dated 17.01.2011 under sub section

(1) of Section 57 of Delhi Development Act, 1957.

II. The Regulations/Guidelines for redevelopment of Existing Planned Industrial Areas have been notified by the DDA vide S.O. No. 683(E) on 01.04.2011 under sub section (1) of Section 57 of Delhi Development Act, 1957.

(b)&(c): Societies in States come under the jurisdiction of their respective State Governments. However, in so far as Cooperative Group Housing Societies in NCT of Delhi are concerned the Registrar Cooperative Society, GNCTD has informed that no such instance of illegal society has come to its notice.

(d): Does not arise in view of reply above.